AHLCON PARENTERALS (INDIA) LIMITED

POST OPEN OFFER ADVERTISEMENT UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

Open Offer for acquisition of 1,872,039 Equity Shares from Public Shareholders of Ahlcon Parenterals (India) Limited (the "**Target Company**") by B. Braun Singapore PTE. Limited (the "**Acquirer**") and B. Braun Melsungen AG in its capacity as the person acting in concert with the Acquirer (the "**PAC**")

This Post Open Offer Advertisement ("**Post Open Offer Advertisement**") is being issued by Deutsche Equities India Private Limited (the "**Manager to the Open Offer**"), on behalf of the Acquirer and the PAC, in connection with the Open Offer made by the Acquirer along with the PAC, in compliance with regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations, 2011**"). The Detailed Public Statement ("**DPS**") with respect to the Open Offer was made on March 29, 2012 in the following newspapers:

Newspaper	Language	Editions
Business Standard	English	All editions
Navbharat Times	Hindi	All editions
Maharashtra Times	Marathi	Mumbai edition

Capitalized terms used but not defined in this Post Open Offer Advertisement, have the meaning set out in the letter of offer dated July 19, 2012 ("**Letter of Offer**").

1. Name of the Target Company : Ahlcon Parenterals (India) Limited
2. Name of the Acquirer and the PAC : B. Braun Singapore PTE. Limited (Acquirer)
   B. Braun Melsungen AG (PAC)
3. Name of the Manager to the Open Offer : Deutsche Equities India Private Limited
4. Name of the Registrar to the Offer : MAS Services Limited
5. Open Offer details
   a. Date of opening of the Open Offer : Tuesday, July 31, 2012
   b. Date of closure of the Open Offer : Monday, August 13, 2012
6. Date of payment of Open Offer consideration : Thursday, September 20, 2012
7. Details of acquisition

Sl. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1	Open Offer Price	Rs. 460/- per Equity Share payable in cash	Rs. 460/- per Equity Share paid in cash[(a)]
7.2	Aggregate number of Equity Shares tendered	1,872,039[(b)]	1,583,442[(c)]
7.3	Aggregate number of Equity Shares accepted	1,872,039[(b)]	1,580,811[(c)]
7.4	Size of the Open Offer *(Number of Equity Shares multiplied by Open Offer Price per Equity Share)*	Rs. 861,137,940/-[(b)]	Rs. 727,173,060/-[(a)]
7.5	Shareholding of the Acquirer and PAC before agreements/public announcement • Number • % of fully diluted Equity Share capital	 • Nil • Nil	 • Nil • Nil
7.6	Equity Shares acquired by way of Agreements • Number • % of fully diluted Equity Share capital	 • 3,528,073[(d)] • 49.00%[(d)]	 • 3,819,30[(e)] • 53.04%[(e)]
7.7	Equity Shares acquired by way of Open Offer • Number • % of fully diluted Equity Share capital	 • 1,872,039[(b)] • 26.00%[(b)]	 • 1,580,811 • 21.96%
7.8	Equity Shares acquired after DPS[(f)] • Number of Equity Shares acquired • Price of the Equity Shares acquired • % of the Equity Shares acquired	 • Nil • Not Applicable • Nil	 • Nil • Not Applicable • Nil
7.9	Post Open Offer shareholding of Acquirer and PAC[(g)] • Number • % of fully diluted Equity Share capital	 • 5,400,112 • 75.00%	 • 5,400,112 • 75.00%
7.10	Pre & Post Open Offer shareholding of the public Pre-Open Offer • Number • % of fully diluted Equity Share capital Post-Open Offer[(h)] • Number • % of fully diluted Equity Share capital	 • 2,091,945 • 29.05% • 1,800,038 • 25.00%	 • 2,091,945 • 29.05% • 1,800,038 • 25.00%

(a) As disclosed in the DPS and the Letter of Offer, the Open Offer and the underlying transaction as envisaged under the SPA were subject to the approval of the Foreign Investment Promotion Board ("FIPB"), Government of India, in compliance with the FDI Regulations. Hence, the Acquirer could make payment to the Public Shareholders whose Equity Shares were accepted in the Open Offer, only upon the receipt of the FIPB approval. The approval from the FIPB was received on September 20, 2012, post which the dispatch of payment of consideration to the Public Shareholders, whose Equity Shares were accepted in the Open Offer, was completed on September 20, 2012. An interest of 10% per annum has been paid to the Public Shareholders, whose Equity Shares were accepted in the Open Offer, for the period from August 30, 2012 to September 20, 2012 (Both dates inclusive)

(b) Assuming full acceptance of the Open Offer by Public Shareholders

(c) The process of transfer to the Acquirer of physical Equity shares, accepted in the Open Offer, is currently underway

(d) Assuming full acceptance of the Open Offer by Public Shareholders. Please note that as disclosed in the Letter of Offer, the Acquirer entered into the SPA with the Sellers to acquire such number of Equity Shares from the Sellers which (i) taken together with the Equity Shares to be purchased by the Acquirer from the Public Shareholders under the Open Offer would aggregate to 75% of the fully paid-up voting Equity Share capital of the Target Company, or (ii) all the Equity Shares held by the Sellers in case the number of Equity Shares validly tendered by the Public Shareholders in the Open Offer are less than or equal to 291,907

(e) Acquisition of Equity Shares by the Acquirer from the Sellers, under the SPA, is expected to be completed when the last remaining conditions precedent is satisfied / waived, in accordance with the terms of the SPA

(f) Other than Equity Shares acquired pursuant to the Open Offer as mentioned in 7.7 above

(g) The PAC has not acquired any Equity Shares tendered and accepted in the Open Offer. All the Equity Shares validly tendered and accepted in the Open Offer and pursuant to the SPA have been acquired by the Acquirer only

(h) Post the acquisition and the Open Offer, Sellers will cease to be part of the "Promoter and the Promoter Group" of the Target Company and shareholding of the Sellers in the Target Company will be considered as a part of public shareholding

8. The Acquirer along with its Directors and PAC severally and jointly accept full responsibility for the information contained in this Post Open Offer Advertisement and also for the obligations under SEBI (SAST) Regulations, 2011.
9. A copy of this Post Open Offer Advertisement is expected to be available on the websites of Securities and Exchange Board of India ("**SEBI**"), Bombay Stock Exchange Limited ("**BSE**"), The Calcutta Stock Exchange Limited ("**CSE**"), Delhi Stock Exchange Association Limited ("**DSE**") and Jaipur Stock Exchange Limited ("**JSE**") and the registered office of the Target Company.

ISSUED BY THE MANAGER TO THE OPEN OFFER

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SEBI Registration Number: INM000010833

ON BEHALF OF B. BRAUN SINGAPORE PTE. LIMITED ("ACQUIRER") AND B. BRAUN MELSUNGEN AG ("PAC")

Date: September 27, 2012
Place: Mumbai